

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 39 OF 2018

Dated: 19th February, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Ginni Global Ltd.

.... Appellant(s)

Vs.

**Himachal Pradesh Electricity Regulatory Commission
& Ors.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Ms. Ankita Bafna

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Rhea Lurthra

ORDER

Admit. Issue notice to the Respondents returnable on 23.04.2018. Mr. Anand K. Ganesan takes notice on behalf of Respondent No. 2 and seeks six weeks time to file reply. Dasti, in addition, is permitted.

List the matter on **23.04.2018**. In the meantime, learned counsel for the respondents may file reply on or before 03.04.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

**(Justice N. K. Patil)
Judicial Member**

ts/mk

**(I.J. Kapoor)
Technical Member**